

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3056  
(To be answered on the 17<sup>th</sup> December 2015)**

**AIR FREIGHT STATIONS**

**3056. SHRI DINESH TRIVEDI**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) the number of air freight stations that have been notified and operational at present, State/UT-wise;**
- (b) whether some air freight stations are not yet operational, if so, the details thereof and the reasons therefor;**
- (c) whether the Ministry proposes to revive revamp existing air freight stations in order to increase their utilization, if so, the details thereof;**
- (d) whether the Ministry proposes to establish new air freight stations and if so, the details thereof; and**
- (e) whether the Airports Authority of India would continue to levy terminal storage and processing charges for air freight stations and whether these charges have reduced the benefits of air freight stations and if so, the details thereof?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Dr Mahesh Sharma)**

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**(a) to (d): As per Air Freight Station (AFS) guidelines dated 28/10/2014 issued by Ministry of Civil Aviation, all proposals related to setting up of AFS are cleared by Inter-Ministerial Committee (IMC) set up by the Department of Commerce. So far none of AFS has been notified. However, IMC has issued one Letter of Intent (LoI) to M/s Pearl Port & Warehousing Limited for setting up of an AFS at Devanahalli Village & Taluka, Bangalore, Karnataka on 14/09/2015. As per LoI the Developer is required to put in placed the requisite infrastructure within a year of issue of LoI.**

**(e) : AFS guidelines are applicable to all airport operators including Airports Authority of India and Cargo Terminal Operators in so far as transit, storage and processing charges are concerned.**

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